

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 127 of 2011 &
I.A. No. 206 of 2011

Dated : 20th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Cochin Special Economic Zone ... Appellant(s)

Versus

Kerala State Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. M.P. Vinod &
Ms. Neelam Saini
Counsel for the Respondent(s): Mr. Ramesh Babu for R.1
Mr. M.T. George for R2-KSEB

ORDER

It is submitted that the issue raised in this Appeal is also raised in another Appeal being Appeal No. 25 of 2011, which is pending before Court II.

Therefore, ***Admit.*** Mr. Ramesh Babu, the learned counsel takes notice on behalf of Respondent No.1 and seeks some time to file the reply; and Mr. M.T. George takes notice on behalf of Respondent No.2.

Post this matter along with Appeal No. 25 of 2011 on **10.10.2011** before Court II.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ks